

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**O.A No. 115/2019
With
M.A No. 99/2019 and M.A No. 100/2019**

New Delhi, this the 10th day of January, 2019

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Mrs. Jyoti Lakra, TGT (English),
Aged about 41 years,
W/o. Sh. Parveen Kumar Lakra,
R/o. Village & Post Office Mundka,
Delhi-41.

2. Ms. Maya Devi, TGT (Skt.)
Aged about 44 years,
W/o. Sh. Sanjay Kumar,
R/o. H. No. 619, Sector-09,
Bahadurgarh,
Distt. Jhajjar, Haryana.
Pin 124 507.Applicants

(By Advocate : Mr. R. K. Sharma)

Versus

Govt. of NCT of Delhi, through,

1. The Chief Secretary,
5th Level, Delhi Secretariat,
I.P. Estate, New Delhi-02.

2. The Director of Education,
GNCT of Delhi, Old Secretariat, Delhi.

3. The Secretary,
Ministry of Finance,

Department of Expenditure,
North Block, New Delhi. ... Respondents

(By Advocate : Ms. Harvinder Oberoi with Mr. Gagan Chawla for respondent no. 3)

ORDER (ORAL)

Hon'ble Sh. V. Ajay Kumar, Member (J)

M.As No. 99/2019 & 100/2019 :

Both M.A No. 99/2019 and M.A No. 100/2019 for joining together and exemption are allowed.

O.A No. 115/2019 :

2. Heard learned counsel for applicants and Mr. G. D. Chawla, learned counsel on receipt of advance notice for respondent no.3.

3. The applicants filed the O.A seeking the following reliefs :-

“i) Issue a direction to respondents to grant the basic pay of rupees 17140 in (Pay Band 9300-34800 grade pay rupees 4600) to the applicants with effect from the date of their admission to grade pay of Rs.4600/- on grant of ACP/MACP with arrears.

ii) To extend the benefit of circular dated 28.09.2018, issued by the government of India, Ministry of Finance, department of expenditure and circular of dated 06.11.2018 issued by the G.N.C.T.D.

iii) Award the cost of the O.A.

iv) To pass any other orders as deemed fit and proper in the facts and circumstances of the case.”

4. Learned counsel for applicants submitted that the claim of the applicants is squarely covered by a decision of this Tribunal as upheld up to the Hon'ble Apex Court, and the Government considering the said decision finally issued the Annexure A/6 Office Memorandum dated 28.09.2018 and the applicants would be satisfied if the respondents are directed to consider the claims of the applicants in terms of the Annexure A/6 Office Memorandum dated 28.09.2018.

5. In the circumstances, the O.A is disposed of without going into the merits of the case by directing the respondents to consider the claim of the applicants in terms of the Office Memorandum dated 28.09.2018 (Annexure A/6) and to pass appropriate orders within 90 days from the date of receipt of a certified copy of this order. No costs.

Let a copy of the O.A, be enclosed to this order.

(Aradhana Johri)
Member(A)

(V. Ajay Kumar)
Member(J)

/Mbt/